



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १०, अंक ३१]

सोमवार, डिसेंबर १६, २०२४/अग्रहायण २५, शके १९४६

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असाधारण क्रमांक ७९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra State Skills University (Second Amendment) Bill, 2024 (L. C. Bill No. IX of 2024), introduced in the Maharashtra Legislative Council on the 16th December, 2024, is hereby published under the authority of the Governor.

By order and in the name of
the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

L. C. BILL No. IX OF 2024.

A BILL

further to amend the Maharashtra State Skills University Act, 2021.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra State Skills University Act, 2021, for the purposes hereinafter appearing; and, therefore, promulgated the Maharashtra State Skills University (Second Amendment) Ordinance, 2024 on the 15th October 2024 ;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Seventy-fifth Year of the Republic of India as follows :-

भाग आठ -७९-१

HB-2124-1

Short title and commencement.

1. (1) This Act may be called the Maharashtra State Skills University (Second Amendment) Act, 2024.

(2) It shall be deemed to have come into force on the 15th October 2024.

Amendment of long title of Mah. VII of 2021.

2. In long title of the Maharashtra State Skills University Act, 2021(hereinafter referred to as “the principal Act”), for the words “the Maharashtra State Skills University” the words “the Ratan Tata Maharashtra State Skills University” shall be substituted.

Mah. VII of 2021.

Amendment of preamble of Mah. VII of 2021.

3. In preamble of the principal Act, for the words “the Maharashtra State Skills University” the words “the Ratan Tata Maharashtra State Skills University” shall be substituted.

Amendment of section 1 of Mah. VII of 2021.

4. In section 1 of the principal Act, in sub-section (1), for the words “the Maharashtra State Skills University” the words “the Ratan Tata Maharashtra State Skills University” shall be substituted.

Amendment of section 2 of Mah. VII of 2021.

5. In section 2 of the principal Act, in clause (zs), for the words “the Maharashtra State Skills University” the words “the Ratan Tata Maharashtra State Skills University” shall be substituted.

Amendment of section 3 of Mah. VII of 2021.

6. In section 3 of the principal Act, in sub-section (1), for the words “the Maharashtra State Skills University.” the words “the Ratan Tata Maharashtra State Skills University.” shall be substituted.

Amendment of section 4 of Mah. VII of 2021.

7. In section 4 of the principal Act, in sub-section (2), for the words “the Maharashtra State Skills University” the words “the Ratan Tata Maharashtra State Skills University” shall be substituted.

Repeal of Mah. Ord. XVIII of 2024 and saving.

8. (1) The Maharashtra State Skills University (Second Amendment) Ordinance, 2024, is hereby repealed.

Mah. Ord. XVIII of 2024.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

The Maharashtra State Skills University Act, 2021 (Mah. VII of 2021) is enacted to establish and incorporate the Maharashtra State Skills University in the State of Maharashtra, a specialized university first of its kind, to create highly skilled and employable youth, etc. and to provide job-ready workforce to the industry thus reducing unemployment and ultimately propelling the economic growth of the State and for matters connected therewith and incidental thereto.

2. Shri Ratan Tata had consistently emphasized the importance of skill development for India's growth. He had championed the need for education, vocational training and skill enhancement, particularly in areas where India faces challenges, such as in the manufacturing and technology sectors. He has supported initiatives aimed at upskilling the Indian workforce to align with the demands of a globalized economy. His efforts through the Tata Group's initiatives, such as Tata Strive, focus on providing training to young people, enabling them to acquire technical and vocational skills.

Considering the precious and exemplary work of Shri. Ratan Tata in the field of skill development, skill education, vocational training and social reforms for the development of nation, the Government of Maharashtra had decided to change the name of "the Maharashtra State Skills University Act, 2021" as "the Ratan Tata Maharashtra State Skills University Act, 2021" and "the Maharashtra State Skills University" as "the Ratan Tata Maharashtra State Skills University". For the said purposes, it was considered expedient to amend the Maharashtra State Skills University Act, 2021, suitably.

3. As both Houses of the State Legislature were not in session and the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra State Skills University Act, 2021, for the purposes aforesaid, the Maharashtra State Skills University (Second Amendment) Ordinance, 2024 (Mah. Ord. XVIII of 2024), was promulgated by the Governor of Maharashtra on the 15th October 2024.

4. The Bill is intended to replace the said Ordinance by an Act of the State Legislature.

Nagpur,
Dated the 15th December 2024.

DEVENDRA FADNAVIS,
Chief Minister.